

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
Through Physical Hearing / VC Mode (Hybrid)

ITEM No.21
C.P. (IB)No.23/BB/2023

IN THE MATTER OF:

Karnataka State Co-Operative Apex Bank Ltd. ... Petitioner
Vs.
Mr. Shankar V. Powade ... Respondent

Order under Section 95(1) of IBC, 2016

Order delivered on 02.02.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Resolution Professional : Shri Ratnakar Shetty

ORDER

1. Heard the learned Counsel for the RP.
2. The learned Counsel for the RP submits that the RP has filed his report in the Registry and objections raised by the Registry to the report of the RP has already been removed. The Registry is directed to list the same on the next date of hearing, if it is in order, in all aspects.
3. The learned Counsel for the RP submits that he has already served a copy of report of the RP to the Personal Guarantor. Therefore, the Personal Guarantor is directed to file reply to the report of the RP, within a period of two weeks, after duly serving the copy on the other side.
4. List the case on **04.03.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Puja